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**SET
A**

**JUNIOR GRADE TRANSLATOR
WRITTEN EXAMINATION, 2025**

DURATION: 150 Minutes

FULL MARK: 100 Marks

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ROLL NO.						SET	
0	9	1	4	8	2	C	
1	1	1	1	1	1	A	A
2	2	2	2	2	2	B	B
3	3	3	3	3	3	C	C
4	4	4	4	4	4	D	D
5	5	5	5	5	5		
6	6	6	6	6	6		
7	7	7	7	7	7		
8	8	8	8	8	8		
9	9	9	9	9	9		
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PART-A (TRANSLATION): **50 marks**
(Candidates shall attempt this part strictly in the Answer Booklet provided)

1. Translate the English Passage below to Manipuri.

The Doctrine of Basic Structure contemplates that there are certain parts or aspects of the Constitution including Article 15 and Article 21 read with Articles 14 and 19 which constitute the core values which if allowed to be abrogated would change completely the nature of the constitution. Exclusion of Fundamental Rights would result in nullification of the Basic Structure Doctrine, the object of which is to protect basic features of the Constitution as indicated by the Synoptic View of the rights in Part III of the Constitution.

In explaining the difference between the 'Rights test' and the 'essence of Right test', the Supreme Court then went on to hold - "There is also a difference between the 'Rights test' and the 'essence of Right test'. Both form part of application of the Basic Structure Doctrine. When in a controlled Constitution conferring limited power of amendment, an entire chapter is made inapplicable, 'the essence of the Right test' as applied in M. Nagaraj's case will have no applicability. In such a situation, to judge the validity of the law, it is the 'Rights test' which is more appropriate.

We may also note that in Minerva Mills and Indira Gandhi's cases, elimination of part III in its entirety was not in issue. We are considering the situation where entire equality code, freedom code and right to move code under Part III are all nullified by exercise of power to grant immunisation at will by the parliament which, in our view, is incompatible with the implied limitation of the power of the Parliament. In such a case, it is the 'Rights test' that is appropriate and is to be applied.

The court then states-

"The power to grant immunity at will is not compatible with the Basic Structure Doctrine and therefore, after 24th April, 1973, the laws included in the Ninth Schedule would not have absolute immunity. Thus, validity of such laws can be challenged on the touchstone of Basic Structure such as reflected in Article 21 read with Articles 14, 15 and 19 and the principles underlying these Articles."

2. Translate the Manipuri Passage (Meitei Mayek/ Bengali Script) below to English.

[illegible]

“অইবা আইনা রায়েল পোরম তাকপা মতমগী মমাঙদা ট্রাইয়েল বাই ওর্ডিয়েল হয়দুনা মদুগী মতেংনা রায়েল্লকই। অদুগুন্না রায়েন্দা উকিলগী মথৌদি পঙনা তাদ্রে। মদুদা রায়েল্লিবা জজ মাগী থৌদৌ অদু খায়দগী মরু ওই। য়ালা শাখীবা থৌদৌ মী হাংপ ফাওবা ললাই ওইনা থেংনজবা তাই। মদু নাকপাক লেপুদুনা চায়নবনি। মীশিংসি লাইগী ওইবা বিচারদা থাজনরমই। অদুম হয়না নাকপাক তানা চায়নবদা লাইনা অচুম্বগী মায়গৈদা শোয়দনা লেপ্লিরকনি অদুনা মরাল লৈবদুনা মায়খীগনি থাজনৈ। লৌরী ইংখোলগী কেশ কয়া ইপু পুথোকুরক্তে। মদু নিংথৌজাশিংনা লৈবাক অমা পাল্লকপদগী ফনা কুইনা অদুম হয়না চথরকই। চহী চা কয়াগী মতুংদা খঙনরকই চায়নবা অমদা অচুম্বা মায়গৈনা শোয়নদা ওমগনি হয়বা লৈতে। থাঙ হাইনবদা থাঙ হৈব মী অদুনা শোয়দনা ওমগনি। অদুগা ১৭ শুবা চহী চা যৌরকপদদি ষ্টেটকি মথৌসু য়ালা মতীং লৈবা ওইরক্লে। অদুনা ১৬৫২ গী মতুংদগীদি নাকপাক তানদুনা মী অনি চায়নহনবগী রায়েন পোরম লৈখিদ্ৰে। মনিপুরদসু রায়েন চথবদা ট্রাইয়েল বাই ওর্ডিয়েল অমদি চংনরমই, মদু ঈশিংদা ঈরুপহনবনি। মদুগী রায়েন্দু ১৯৬০ গী অদুরাইফাওবদা চংনরম্বগী মওং উবা ফংই। উরিপোক্তা লৈবা চৈরাপ অমদি পঞ্চায়ত কোর্টকি শঙ লৈরিবদুগী মচি অমদা পুথি অমা লৈরমই। মদুগী পুথি অদুদা ঈরুপহনবা মওংগী বিচার খুংতৌ অদু তৌরমই। ১৯৬৯ দা পুথি অদু ফুঞ্জিনখি, মরমদি মদুগী রায়েন্দু চংনখিদ্ৰে। মদুগী মতুংতা কেশ বিচার তৌবসি অইবা আইনগী মতুং ইন্না চথবা হৌথ্রে। মদুগী অইবা আইন্দু ক্রিমিনেল প্রোসিড্যুওর কোড, ১৮৯৮ হয়বদুনি। মদু ১৯৭৩ দা মুখৎলগা ওসিদি ভারতকি ওইনা ক্রিমিনেল প্রোসিড্যুওর কোড ১৯৭৩ চংলে। অমুকসু ২০২৩ গী জুলাই থাগী তাং ১ দগী মদুসু মুখৎলগা ভারটিয়া নাগরিক সুরক্ষা সংহিতা, ২০২৩ চংনরে। রায়েন চথবগী মওং পাইন্ডু অইবা আইন চংলবা মতুংদদি পরিং অমা নাইনা চথনবা পথাপ অদু লৈরে। মদু খরা থেংথরবা মতমদনি। অদুবু, ওল্লিঙৈ মতমগী রায়েন পরিং পথাপ (প্রোসিড্যুওর) অদু নয়া ট্রাইয়েল বাই ওর্ডিয়েল হয়বা মওংদুদা ওইনা তৌবা মতাংশিংসু নীংশিংবা য়াই।”

PART – B (GENERAL ENGLISH & GENERAL AWARENESS) : 50 marks
(Candidates shall attempt this part strictly in the OMR Sheet provided)

1. The study of the beauty of human is called
(a) Podiatry (b) Graphology (c) Kalology (d) Philology
2. Number of chromosomes in each cell is
(a) 44 (b) 46 (c) 48 (d) 50
3. Which one of the following fuels causes minimum environmental pollution
(a) diesel (b) coal (c) kerosene (d) hydrogen
4. Due to the accumulation of which acid, we felt tired
(a) Lactic acid (b) Benzoic acid (c) Pyruvic acid (d) Uric acid
5. People drinking water from a shallow handpump are likely to suffer from all of the following diseases except
(a) cholera (b) typhoid (c) jaundice (d) fluorosis
6. In which organ of the human body are the lymphocyte cells formed
(a) Long bone (b) Liver (c) Pancreas (d) Spleen
7. Which of the following types of glass can cut off ultraviolet rays
(a) Soda glass (b) Pyrex glass (c) Jena glass (d) Crookes glass
8. Which of the following is most elastic
(a) Rubber (b) Wet clay (c) Steel (d) Plastic
9. Radiocarbon dating technique is used to estimate the age of
(a) rocks (b) fossils (c) soil (d) buildings
10. Which of the following countries is not a member of SAARC
(a) Nepal (b) Bangladesh (c) Afghanistan (d) Myanmar
11. Constitutional safeguards to Civil Servants are ensured by
(a) Article 310 (b) Article 311 (c) Article 312 (d) Article 317
12. Which of the following Acts marked a second milestone towards a completely responsible government in India
(a) 1935 Act (b) 1919 Act (c) 1909 Act (d) 1858 Act
13. Which of the following gases has an important role in maintaining atmospheric temperature
(a) Nitrogen (b) Oxygen (c) Carbon dioxide (d) Argon

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14. The best way to dispose plant waste is
(a) burning (b) composting (c) dumping (d) incineration
 15. Sandalwood is an example of
(a) evergreen forest (b) deltaic forest (c) deciduous forest (d) mangrove
 16. The continent having the largest area in the equatorial belt is
(a) Asia (b) Australia (c) Africa (d) Europe
 17. *Nazu* festival is celebrated by which tribe
(a) Koniak (b) Pochury (c) Angami (d) Ao
 18. Murung festival is celebrated in which state
(a) Arunachal Pradesh (b) Mizoram (c) Tripura (d) Meghalaya
 19. First newspaper in India was
(a) Sambad Kaumudi (b) Bengal Gazette (c) Marut-ul Akbar (d) Pioneer
 20. Sufi Kalam, a type of devotional music is the characteristic of
(a) Gujarat (b) Rajasthan (c) Kashmir (d) Kerala
 21. The silver coins issued by the Guptas were called
(a) Rupaka (b) Karshapana (c) Dinara (d) Pana
 22. Which of the following companies has acquired Myntra, an Indian e-commerce firm
(a) Facebook (b) Amazon (c) Flipkart (d) Alibaba
 23. Who won the Australian Open 2026 Women's Singles
(a) Elena Rybakina (b) Aryna Sabalenka (c) Iga Swiatek (d) Coco Gauff
 24. Who among the following is not the winner of Padma Vibhushan 2026
(a) Dharmendra Singh (b) Justice K.T. Thomas
(c) N. Rajam (d) D. Gukesh
 25. Who is the first Indian to visit International Space Station
(a) Rakesh Sharma (b) Shubhanshu Shukla
(c) Sunita Williams (d) Raja Chari

Directions for question 26 to 30: Choose the word that is spelled correctly.

- 26. (a) Mercanary (b) Renegade (c) Fastidious (d) Excommunicate
- 27. (a) Buraeucracy (b) Theocracy (c) Dairchy (d) Phillanthropy
- 28. (a) Phillogyny (b) Andropile (c) Misandrism (d) Missogynist
- 29. (a) Loquacious (b) Monothiest (c) Theomacy (d) Circumlocotion
- 30. (a) Solilloquy (b) Missinterpret (c) Dismettle (d) Grandiloquent

Directions for question 31 to 35: Choose one word substitute of the phrase given as per the options provided.

- 31. The action or offence of speaking sacrilegiously about God or sacred things
(a) Exonerate (b) Atheist (c) Crusade (d) Blasphemy
- 32. Incapable of making mistakes or being wrong
(a) Infallible (b) Indelible (c) Inevitable (d) Venial
- 33. Morbid compulsion to steal
(a) Megalomania (b) Kleptomania (c) Dipsomania (d) Mythomania
- 34. An eccentric manner of living
(a) Imbroglia (b) Blizzard (c) Bohemian (d) Tannery
- 35. The symbols of royalty
(a) Monarchy (b) Regalia (c) Pedagogy (d) Carte blanche

Directions for question 36 to 40: Choose the word closest in meaning to the given word as per the options provided.

- 36. Haughty
(a) Humble (b) Pompous (c) Conviction (d) Peril
- 37. Jeune
(a) Dull (b) Vibrant (c) Tender (d) Dotage
- 38. Knave
(a) Simple (b) Poignant (c) Vapid (d) Dishonest

39. Mollify
(a) Assuage (b) Frugal (c) Dreary (d) Noxious
40. Obstinate
(a) Malevolent (b) Offspring (c) Adamant (d) Ominous

Directions for question 41 to 45: Choose the word opposite in meaning to the given word as per the options provided.

41. Acrimony
(a) Courtesy (b) Calamity (c) Flexible (d) Pacify
42. Baroque
(a) Ostentatious (b) Quiet (c) Moderate (d) Grim
43. Benign
(a) Active (b) Cruel (c) Keen (d) Inept
44. Deride
(a) Taunt (b) Sparse (c) Blame (d) Compliment
45. Efface
(a) Strong (b) Restore (c) Oblivious (d) Mirth

Directions for question 46 to 50: Choose the most appropriate word as per the options provided to fill up the blank.

46. Not only _____ talented, but he is also hardworking.
(a) he is (b) is he (c) he was (d) was he
47. No sooner _____ the match started than it began to rain heavily.
(a) had (b) has (c) did (d) was
48. By the time we reached the station, the train _____.
(a) had left (b) has left (c) is leaving (d) was leaving
49. The CEO announced that the company _____ higher revenue targets this year.
(a) achieved (b) has achieved (c) will achieve (d) would achieve
50. Although he worked hard, he _____ to impress his boss.
(a) managed (b) has managed (c) failed (d) fails

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